

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 575 OF 2016
APPEAL NO. 193 OF 2016 &
IA NOS. 412, 413, 414 OF 2016 & 11 of 2017**

Dated: 27th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munnikrishnaiah, Technical Member**

In the matter of:

Raichur Sholapur Transmission Co. Ltd. ... Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Ors. ... Respondent(s)

Counsel for the Petitioner(s) : Mr. Rakesh Sinha
Mr. Samrat Sengupta
Mr. Soumyajit Nath
Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Poorva Saigal
Mr. Shubham Arya for R-2
Mr. P.V. Dinesh for R-14
S. Vallinayagam for R-15
Ms. Harleen for R-23
K. S. Dhingra for R-24

ORDER

**IA NO. 575 of 2016
(Appl. IA for Directions)**

Pursuant to the directions issued by us today in the morning session, Mr. Rakesh Sinha, learned counsel for the appellant is present in the court today. He says that the appellant will ensure that the bank guarantee is extended and is kept alive during the pendency of the appeal. The appellant may take necessary action by Saturday i.e. 29.04.2017. Accordingly, order. Application is disposed of.

(T.Munnikrishnaiah)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson